

S U P R E M E C O U R T O F
R E C O R D O F P R O C E E D I N G S

I N D I A

I.A. 4-5 & I.A. 6-7/2015 in Civil Appeal

No(s). 4353-4354/2015

HIMALAYAN CO-OPERATIVE GROUP HOUSING SOCIETY LTD.

Appellant(s)

VERSUS

SANJEEV SHARMA & Ors. Respondent(s)
 (For appeal against Ld. Registrar's order dated 5.10.2015 and
 23.9.2015 and for condonation of delay of 25 days and 18 days in
 filing of appeal against Ld. Registrar's order and office report)

WITH

I.A. 4-5 & I.A. 6-7/2015 in C.A. No. 4363-4364/2015
 (For appeal against Ld. Registrar's order dated 5.10.2015 and
 23.9.2015 and for condonation of delay of 25 days and 18 days in
 filing of appeal against Ld. Registrar's order and office report)

Date : 14/12/2015

These applications were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR
HON'BLE MR. JUSTICE S.A. BOBDE

For Appellant(s)

Mr. Ravikesh K. Sinha, Adv.
Mr. Abhijat P. Medh, Adv.

For Respondent(s)

Mr. Huzefa Ahmadi, Sr. Adv.
Ms. Pragya Baghel, Adv.
Ms. Ranjeeta Rohtagi, Adv.
Ms. Jaya Khanna, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Learned counsel for the applicant seeks leave to withdraw the
 applications with liberty to take appropriate action as
 is permissible in law.

Leave and liberty granted.

The applications are dismissed as withdrawn.

Signature Not Verified

Digitally signed by

Meenakshi Kohli

Date: 2015.12.16

11:14:06 IST

Reason:

(Meenakshi Kohli)
Court Master(Jaswinder Kaur)
Court Master